

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 226 of 2019

IN THE MATTER OF:

M/s Super Royal Holidays

India Pvt. Ltd. & Ors.

.... Appellants

Vs

Union of India

.... Respondent

Present:

For Appellants: Appeared but attendance not marked.

ORDER

20.08.2019 Learned Counsel for the Appellants submits that only a sum of Rs.4.7 lakhs have been allowed for payment of salaries of the employees of M/s Super Royal Holidays India Pvt. Ltd. (1st Respondent Company). Though, the salary can be paid out of the said amount, it may be difficult for the Company to pay the GST, TDS, Service Tax and other taxes out of the total monthly amount ordered to be released.

Counsel for the Appellants is allowed to file affidavit limiting the prayer to the extent above within a week.

Let notice be issued to the Respondent in the meantime. Requisites along with process fee be filed by 21st August, 2019.

Post the Appeal 'for order' on **11th September, 2019**. The Appeal may be disposed of on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC